

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

Company Appeal (AT) (Ins) No. 945 of 2020

IN THE MATTER OF:

Shailendra Singh

...Appellant

Versus

Nisha Malpani & Anr.

...Respondents

Present: -

For Appellant: Ms. Muskaan Garg, Advocate

For Respondent: Mr. Ashish Makhija, Mr. Phalak Rajnish, Advocates for R-1

Mr. Saahila Lamba, Advocate for R-2

O R D E R

(Virtual Mode)

12.04.2021 Ld. Counsel for the Appellant submits that she has not received the Reply Affidavit of Respondent No. 1. Ld. Counsel for the Respondent No. 1 submits that he has provided the copy of Reply Affidavit, however, he again undertakes to provide the same to the Appellant Counsel within a week.

Ld. Counsel for the Appellant may file Rejoinder, if any, within two weeks.

Ld. Counsel for the Respondent No. 2 submits that he has filed the Reply Affidavit as well as Written Submissions. Reply is taken on record, however, the Written Submissions is not with the file. The Registry is directed to place the same with the file.

Parties may file and exchange Written Submissions as per earlier order dated 14.03.2021.

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Let the matter be fixed 'For Admission (After Notice)' on **14th May, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.

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